V/e

Commercial Complex(BDA) Indiranagar Dangalore - 560 038

Dated: 27 FEB 1989

APPLICATION NO (5)	1820/88(F), 6, 28 & 29 & 146	/89(F)
W.P. NO (\$)		<u></u>

# Applicant (s)

## Respondent (s)

Shri C. Ramanend & 4 Ore To

The Senior Divisional Operating Supdt, Southern Reilway, Mysore & 2 Ors

- 1. Shri C. Ramanand No. 183 'A', Railway Quarters Arasikers - 573 103 Hassan District
- 2. Shri K.T. Ashok Assistant Station Master Karjagi Reilway Station Dharwad District
- 3. Shri R. Sivapatham
  Leave Reserve Station Master
  Habangatta Reilwey Station
  Doddenhalli P.O.
  Areikere Taluk
  Hassan District
- 4. Shri T. Chermarajan
  Station Master
  Mavinkers Railway Station
  Southern Railway
  Mysors Division
  Mavinkers
- 5. Shri Chandrasekhara Murthy
  Assistant Station Mester
  Hanjangud Town Reilway Station 571 381
  Southern Reilway
  Mysore District

- 6. Shri S.K. Srinivasan Advocate No. 10, 7th Temple Road 15th Cross, Malleswaran Bangalore - 560 003
- 7. The Senior Divisional Operating Superintendent Southern Railway, Mysore Division Mysore
- 8. The Divisional Railway Manager Southern Railway Mysore Division Mysore
- 9. The Chief Operating Superintendent Southern Reilway Ferk Town Madras - 600 003
- 10. Shri K.V. Lakehmenachar Railway Advocate No. 4, 5th Block Briend Square Police Quarters Mysore Road Bangelore - 560 802

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

please find enclosed herewith a copy of ORDER/STATE PROPERTY passed by this Tribunal in the above said application(s) on \_\_\_\_\_\_\_20-2-89

DEPUTY REGISTRAR
(JUDICIAL)

Encl : As above

# BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE.

#### DATED THIS THE THENTITH DAY OF FEBRUARY 1989

Present: Hen'ble Justice K.S. Puttaswamy ...

.. Vice Chairman

Montble Shri L.H.A.Rego

.. Member(A)

APPLICATION NOS.1820/88(F), 6/89(F) 28 & 29/89 & 146/89(F)

- 1. C.Ramanand, No.183'A', Railway Quarter, Arasikere 573 103.
- 2.T.Dhermerajen,
  Station Master,
  Mavinkere Railway Station,
  Mysore Division, Southern Rly.
  Mavinkere.
- 3.Chendrasekhara Murthy, Aset. Station Master, Southern Railway, Nanjangud Town Railway Station, Pin: 571381.
- 4. K.T.Ashok, Asst. Station Master, Kerjagi Reilway Station, Dharwar Dist.
- 5. A.Sivapetham, Leave Reserve Station Master, Hebanghatta Railway station, Doddenahalli P.C. Areikere.

Applicants

(Shri S.K.Srinivasan .. Advecate)

- 1. Sr. Divisional Operating Supdt., Mysere Division, Seuthern Rly, Mysere.
- 2. The Divisional Rly, Manager, Southern Rly, Mysore Division, Mysore.
- 3. The chief Operating Supdt. Southern Rly, Madres 600 003.

Respondents

(Shri M.Maliakahaanachar.Advecate)

This application has come up today before this Tribunal for Orders. Hon'ble Vice Chairman made the following:

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As the questions of law that arise for determination in these cases are common, we propose to dispose of them by a common order.

- 2. All the applicants are working as Assistant Station Masters (ASMs) in one or the other Railway Station of Mysore Division of Southern Railway Zone. In separate disciplinary proceedings instituted against each éfothem under the Railway Servants (Discipline and Appeal) Rules, 1968 (rules) for the misdemeanourmetailed against them, the Disciplinary Authority (DA) in each case imposed different penalties on each of them. Against the respective erdersef the DA made against them, the applicants filed appeals under Rule 18 of the rules before the Divisional Railway Manager, Mysere Division. Southern Railway, Mysere (Appellate Authority - AA), challenging them on a large number of grounds. On different dates the AA had dismissed their appeals by separate but identical orders which have been communicated to them by the DA. Applicant in A.No.1820/88 also filed a reversion petition before the Chief Operating Superintendent, Southern Railway, Madras and Revisional Authority(RA) who by order made on 30.5.1988 (Annexure A 6 to A.No. 1820/88), had rejected the same, however, reducing the punishment. In other cases the applicants have not availed of that remedy. The applicants have challenged the respective erders made against them by the RA. AA and the DA.
- 3. In justification of the orders made, the respondents have filed their separate but identical replies and have produced their records.

- 4. Shri S.K.Srinivasan, learned counsel for the applicants contends that the orders made by the AA in the appeals filed before him by his clients were not speaking orders and are illegal. In support of his contention, Shri Srinivasan strengly relies on the ruling of the Supreme Court in RAM CHANDER V. UNION OF INDIA AIR 1986 SC 1173.
- 5. Shri K.V.Lakshmanachar, learned counsel for the respondents sought to support the impugned orders.
- 6. In all these cases the very same AA had made his orders.
- 7. The order made by the AA in the case of the applicant in A.No.1820/88 reads thus:-

"I have gone through appeal and find no reason to change punishment".

In all other cases, the AA had made this very order.

- 8. Rule 22(2) of the Rules corresponding to Rule 27(2) of the CCS(CCA) Rules, directs the AA to examine an appeal with due regard to the three factors enumerated therein.
- 9. In Ram chander's case arising under the rules, the Supreme Court examining the scope and ambit of Rule 22(2)of the Rules and had ruled that the AA was bound to make a speaking order in conformity with that Rule. Without any doubt the orders made by the AA in all these cases suffer from every one of the infirmities pointed out by the Supreme Court in Ram Chander's case. On the principles enunciated in Ram chander's case, the orders made by the AA as also the RA in A.No. 1820/88 are liable to be interfered with by us.
- 18. When we find that the AA had not displayed the duties enjoined on him by law, we must necessarily set aside his orders and the order of the RA in A.No.1820/88 and remit the cases to the AA for disposal anew without examining the validity of the orders of the DA. Before the AA decides the appeals afresh we cannot accede to the

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extraordinary prayer of Shri Srinivasan to the effect that the erders made by the DA be also annulled.

- 11. Shri Srinivaean lastly contends that the AA had deliberately passed nonspeaking orderswith a view to harass his client and, therefore, we should award costs in all these cases.
- in the part of counsel for the applicant, to allege that the AA had done so intently and that in any event that officer who passed these orders had since been transferred and therefore urged that we should not award costs.
- appeals before him. But notwithstanding the same, we are of the view that what is stated by Shri Lakshmanachar is correct. If that is so thenwe find no justification to sward costs to the applicants.
- 14. In the light of our above discussion we make the following orders and directions.
  - 1) we quash the orders of the MA and the AA in ell these cases.
  - Manager, Mysore, to restore each of the appeals filed by the applicants before him to their original files and redetermine them in accordance with law and the observation made by Supreme Court in Rem chander's case, with all such expedition as is possible in the circumstances of the cases and in any eventwithin three months from the date of receipt of this order.

15. Applications are disposed or in the above terms.

But in the circumstances or the cases, we direct the parties to bear their own costs.

Sdl-VICE CHAIRMAN 2/2/ MEMBER (A) 120-21929

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TRUE COPY

DEPUTY REGISTRAR (JN1)
CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE

